IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

LUCKNOW

(1) Original Application No. 226 of 1992

L.K.Choshal and others

Petitioners/Applicants.

versus

Union of India & others

Respondents.

CAME. USS 19 -(2) Smt. Asha Fewari & ors.

Applicants

versus

Union ofIndia & others

Respondents.

Shri P.K. Khare Counsel for Applicants.
Shri V.K. Chaudhary Counsel for Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr.Justice U.C.Srivastava, V.C.)

In these two applications, which are connected together, the applicants have prayed that a direction be issued to the respondents to afford promotion to the petitioners w.e.f. 1.6.1974, the date from which theor junions have been promoted with all consequential benefits and the seniority list issued vice letter dated 4.10.78 be adhered to strictly and the petitioners be afforded all consequential benefits pursuant to the said seniority list over and above their juniors and on the basis of the revised seniority list the petitioners concerned be also afforded the next promotion in the scale of a 2000-3200

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w.e.f. 1.1.91/26.9.91 the date when their juniors Sri S.D. Narain and R.K. Singh were promoted.

- Although a number of opportunities were given to the respondents but they have not filed counter afficavit. Shri V.K. Chaudhary, learned counsel for respondents prayed for time to file counter afficavit but we find no justification to grant time to file counter articavit. More so, when the case is being disposed of after considering the pleadings of the counsel for both the parties.
- 3. Similar matter was disposed of by the principal Bench with which decision we also agree. In the said case also the applicants were employed as Telegraph Assistants and the Channel ofpromotion were

Section Supervisor-Sr. Section Supervisor-CCS. Class In The two channels of promotion are under normal 2000-3200/and other time bound/Biennial Cadre Review.

The question for determination was also the /same in the above case -0.A. No. 1455/91 'Smt. Santosh

Kapoor and others vs. Union of India & others' decided on 7.7.92. In the said case, after taking into consideration normal channel of promotion and contentions of learned counsel for the applicant that they should be senior in the basic cadre and the reasons for the same. The scheme for biennial caure review provides for the scale of & 2000-3200 and so this scale is a part of BCR and the normal promotion scale is is 2000-3200. The letter dated 16.10.90 also says that be will be applicable for only those cacres in Group C &D for which scheme one time bound promotion on completion of 16 years of service in basic cadre is already in existence. The contentions were taken into account and

and the Tribunal observed:

clearly a part f the B.C.k. scheme: 10% of the scale of the posts in 1600-2660 ere placed in the scale 2000-3200. It appeals that BCR provided for this since theose comingunder B.C.R.would hardly have any opportunity to go to the higher scale of & 2000-3500 by virtue of seniority. The promotion to 2000-3200 should be based on seniority of officials maintained with reference to basic cadres vide clarification in the Telecommunication Deptt's letter of 11.3.91. Basic cadre in v_0 rious posts are shown in para 2 (vi) of the BCR scheme of 16th Oct, 90. The sca of % 200-3200 is like a non functional scale under BCR and the mere drawal of thisscale will not entitle the drawee to any preferential seniority in the scale of & 1600-2600. In the above vie w of thematter we direct that the promotions to 10% posts in scale 2000-3200 would have to be based on seniority, in basic &g cadres subject to fulfilment of other conditions in the BCR viz. those who were regular employee as on 1.1.90 and had completed 26 years of service in basic grades(including higher scales)2

"he find that the scale of & 2000-3200 is

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- 4. We also agree with the above directions and the above directions will be applicable in the present case.
- 5. Application stands disposed of as above with no order as to costs.

Adm . Wember.

Lucknow: Dated: 23 2 52

Vice Chairman.

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